

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. No.223/95

Date of decision 25-10-1995

Hon'ble Shri S.R. Adige, Member (A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Shri D.R. Sharma  
son of late Shri P.L. Sharma,  
resident of 958,  
Baba Kharak Singh Marg,  
NEW DELHI
2. Sh.L. Subhash Chandran  
son of Shri Lajpat Rai,  
resident of 1073, Sector 12,  
R.K.Puram, New Delhi
3. Shri D.K.Saha  
son of Shri Anadh Bandhu Saha,  
resident of WZ-124,  
Palam Gaon,  
NEW DELHI.
4. Smt. Neelu Vig  
wife of Shri Praveen Kr. Vig,  
resident of D-II/A, 92-B,  
Janak Puri,  
NEW DELHI
5. Shri N. Radha Krishnan  
son of Shri S.Natrajan,  
resident of 53 G, Pocket A-1,  
Mayur Vihar, Phase III,  
DELHI-110091
6. Smt. A. Kurien  
wife of Mr. Kurien  
resident of 236/C,  
Mayur Vihar, Phase II,  
Delhi-110091

... Applicants

(By Advocate Shri Rajeev Sharma )

Vs.

1. Union of India  
through the Secretary,  
Ministry of Law, Justice & Company  
Affairs,  
Department of Legal Affairs,  
Shastri Bhawan, 4th Floor,  
New Delhi.
2. Union of India,  
through the Secretary,  
Department of Personnel & Training,  
North Block, New Delhi

... Respondents

(By Advocate Shri Madhav Panikkar )

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

In this application, Shri D.R. Sharma and five others have impugned the order dated 30.12.1994 (Ann.A.1) reverting them to the post of Stenographer, Grade 'D'.

2. Shortly stated, the applicants who are Grade 'D' Stenographers were promoted on ad hoc basis as Personal Assistants (corresponding to Stenographer Grade 'C') on the dates shown against their names.

1. Shri D.R. Sharma	3-9-1982
2. Sh. L. Subhash Chandran	15-10-1990
3. Shri D.K. Saha	1-2-1993
4. Smt. Neelu Vig	27.9.1993
5. Sh. N. Radhakrishnan	17.11.1990
6. Smt. A. Kurien	18.12.1992

Of the above six applicants, we have been informed that applicant No.1 Shri D.R. Sharma has since been placed on the select list for regular promotion to Grade 'C' Stenographer, while applicant No.2 Shri L. Subhash Chandran has resigned from service w.e.f. 26.7.1985.

3. In so far as the other four persons are concerned, it is clear from a perusal of the promotion orders that they were promoted on a purely ad hoc basis, and it was/made explicit that such promotions were given for a specified time or till the posts are filled up on regular basis whichever was earlier, and would not bestow any claim whatsoever for regular appointment as P.A.s in the cadre, nor would the services so rendered by them, count for the purpose of seniority or for higher promotion.

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4. During the course of hearing we have been informed that subsequent to the reversion of the applicants vide order dated 30.12.1994 w.e.f. 31.12.1995 they have again been promoted on ad hoc basis as P.A's vide order dated 23.3.1995 w.e.f. 16.3.1995 and are ~~presently~~ continuing as such.

5. While it clear that such ad hoc appointments are made purely out of administrative necessities, and the respondents cannot be legally compelled to continue such ad hoc arrangements if administrative necessities do not require its continuance, we note the assurance given by respondents counsel, Sh. Madhav Panikar, upon instructions from the Departmental representative, Shri S.K. Kalra, S.C. who is present in court that these applicants will not be reverted till regular officers in the grade become available.

6. In the light of this assurance, we dispose of this J.A. with a direction to the respondents that the applicants shall not be reverted from these present ad hoc appointment as PA's till regular officers in the grade become available.

7. No costs.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)

*S.R. Adige*  
(S.R. Adige)

Member (J)

Member (A)

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